

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA No. 1842/93

DATE OF DECISION 6-9-93Sh. I.S. Harith**Petitioner**Sh. B.B. Dinkar, proxy counsel for Sh. P.L. Mimroth**Advocate for the Petitioner(s)****Versus**U.O. I. & Ors through Secretary, Ministry of Agriculture, Krishi Bhawan**Respondent**None**Advocate for the Respondent(s)****CORAM****The Hon'ble Mr. I.K. Rasgotra, Member (A)****The Hon'ble Mr. B.S. Hegde, Member (J)**

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

JUDGEMENT (ORAL)

(Delivered by Sh. I.K. Rasgotra, Member (A))

We have heard the learned counsel for the petitioner. From the paper, it appears that respondents have issued a letter to the division head where the petitioner is working stating that his claim for regularisation w.e.f. 23.7.76 in the cadre of A.A.O for promotion quota is under consideration of the Competent Authority. Since the respondents are considering the matter for providing the relief to the petitioner, he should have no

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grievance at this stage. We, therefore, dismiss the O.A. as premature. However, the petitioner has the liberty to approach the Tribunal, if so advised, in the case of the adverse decision being taken by the respondents in accordance with law.

B.S. Hegde
(B.S. HEGDE)
MEMBER (J)

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER (A)

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